

HIGH COURT OF KARNATAKA, BENGALURU

August 20, 2020

REVISED NOTICE

1. It is noted that notwithstanding what is provided in Clauses (g) and (h) of paragraph No 2 of the New Standard Operating Procedure for the High Court of Karnataka, issued on July 10, 2020, the members of the Bar are not mentioning the details in the memo as required by the Clauses (g) and (h).
2. For the sake of convenience, Clauses (g), (h) and (h-a) of paragraph No 2 are reproduced as under:

“(g) In case of bail applications and anticipatory bail applications, the details of the offences alleged shall be briefly stated with reference to particular sections of statutes. The memo must state the date of arrest and the date on which application for grant of bail or anticipatory bail, as the case may be, is rejected by the Sessions Court. The memo must also state whether any earlier application for the same relief was made in the High Court. If earlier bail application has been made by the petitioner, the date of the order passed by High Court shall be stated and the petitioner must state whether the application was rejected on merits or was withdrawn. In Criminal Appeals, all details such as offences alleged, date of the impugned order, nature of the order shall be set out. In Criminal Revision Petitions and Writ Petitions, apart from all details, the nature of reliefs sought must be disclosed. Any other factual details to make out a case of urgency shall also be stated in the memo.

(h) In case of Civil matters, the nature of the relief sought in the case shall be set out. If the case has been admitted for final hearing, it must be specified in the memo. If the case is pending for preliminary hearing, the memo must record that the case is pending for preliminary hearing. The date of the impugned order, if any, and its nature shall be specified. All factual details making out the case of urgency shall be stated in the memo.

(h-a) If the memo does not contain the particulars as specified in columns (g) and (h), the same shall be liable to be rejected.”

3. The Advocates and the parties-in-person are requested to strictly follow the Clauses (g) and (h) of paragraph No 2, as the case may be, while filing memo for listing before the principal seat at Bengaluru and the Benches at Dharwad and Kalaburagi. It is necessary for the Advocates/ parties-in-person to mention all the details, as a copy of petition/appeal/ application is not available to Hon'ble the Chief Justice when memo is placed before his Lordship for his consideration.

4. Attention of the Advocates/parties-in-person is also invited to Clause (n) of paragraph 2 of the Standard Operating Procedure, which reads thus:

“(n) The Advocates or parties-in-person shall maintain decorum and shall not use inappropriate language while sending e-mails to the Registrars considering the fact that the Registrars are District Judges.”

5. The Advocates/parties-in-person are put to notice that hereafter if it is found that a memo contains inappropriate language, it is liable to be rejected only on that ground.

6. It is noted that some of the litigants who are represented by Advocates are addressing e-mails to Registrar (Judicial). Such e-mails will not be attended to.

7. If any e-mail is to be sent along with document or otherwise in respect of the matters ordered to be listed on a particular day, the same shall be sent before 10.30 am on earlier working day. Every day, more than 400 e-mails are received. Therefore, processing becomes difficult.

BY ORDER OF HON'BLE THE CHIEF JUSTICE

Sd/-
(RAJENDRA BADAMIKAR)
REGISTRAR GENERAL